

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Comp. App. (AT) (Insolvency) No. 746 of 2020**

**IN THE MATTER OF:**

**Arun Kumar Gupta**

**... Appellant**

**Versus**

**Amrit Hatcheries Pvt. Ltd.**

**...Respondent**

**Present:**

**For Appellant :**

**Mr. Arik Banerjee and Mr. Abhishek Parmar,  
Advocates**

**Mr. Arun Kumar Gupta, RP**

**O R D E R**

**(Through Virtual Mode)**

**03.09.2020** The challenge in this appeal preferred by the 'Resolution Professional' is limited to certain observations made in paragraph 37 of the impugned order in regard to the conduct of the 'Resolution Professional' in managing the affairs of the 'Corporate Debtor'. We are told that in respect of the same impugned order '*Company Appeal (AT) (Insolvency) No. 449 of 2020*' and '*Company Appeal (AT) (Insolvency) No. 504 of 2020*' have been preferred which are listed for hearing on **17<sup>th</sup> September, 2020**.

Let the instant appeal be also listed along with afore-stated appeals with notice to the Respondent. Appellant shall be at liberty to take all required steps for effecting service upon Respondent through any available mode including *Dasti*.

Any adverse remarks made in the impugned order in regard to the conduct of the Appellant and any action taken or contemplated to be taken in pursuance thereof shall remain stayed till the next date of hearing.

List the appeal 'for hearing' on **17<sup>th</sup> September, 2020** along with 'Company Appeal (AT) (Insolvency) No. 449 of 2020' and 'Company Appeal (AT) (Insolvency) No. 504 of 2020'

**[ Justice Bansi Lal Bhat ]  
Acting Chairperson)**

**[ V.P. Singh ]  
Member (Technical)**

**[ Dr. Alok Srivastava ]  
Member (Technical)**

/ns/gc/

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